considered before a final decision is taken by the Government for constitution of this Tribunal.

Exit Policy

2736. SHRI RAMA MUNI REDDY SIRIGIREDDY: Will the Minister of LABOUR be pleased to state:

- (a) whether Government propose to amend Labour Laws for introduction of Exit Policy;
 - (b) if so, the details thereof; and
- (c) the advantages envisaged in allowing the Contract Labour in Companies and PSUs instead of regular employees?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL): (a) and (b) Various amendments in the Industrial Disputes Act, 1947 are proposed based on the requirement of social partners. A cautious policy is adopted to bring about any amendment in the Act after taking into consideration all the relevant factors. The Government has received certain proposals *to* amend the Industrial Disputes Act, 1947. These are under process.

(c) The Government has been deeply concerned about the exploitation of workers under the Contract Labour System. The Contract Labour (Regulation and Abolition) Act, 1970 does not apply to establishments where the work performed is of intermittent or casual in nature. Contract Labour provides for better flexibility and is likely to lead to more efficient utilisation of resources.